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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

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Date of Decision: 17.12.96

CP 44/96 (OA 153/96)

Babulal Sharma, Casual Labour in the office of Chief Post Master General, Rajasthan Circle, Jaipur.

... Petitioner

versus

Shri Gautam Gupta, Chief Post Master General, Rajasthan Circle, Jaipur.

... Respondent

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN  
HON'BLE MR. S. C. VAISH, ADMINISTRATIVE MEMBER

For the Petitioner  
For the Respondent

... Mr. C. B. Sharma  
... Mr. M. Rafiq

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Contempt Petition u/s 17 of the Administrative Tribunals Act, 1985, stating therein that by not complying with the order of the Tribunal passed on 10.5.96 in OA 153/96, the respondent has committed contempt of court.

2. We have heard the learned counsel for the parties. The learned counsel for the respondent has produced a copy of the charge report dated 30.7.96, which shows that the petitioner has been re-engaged on the post which he was holding earlier. The aforesaid charge report has been taken on record. The order of the Tribunal having been implemented, this Contempt Petition is dismissed. Notice issued is discharged.

*mrml*  
(S. C. VAISH).  
ADM. MEMBER

*Gopalkr*  
(GOPAL KRISHNA)  
VICE CHAIRMAN

VK